

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 208
IB-1782/ND/2019

IN THE MATTER OF:

M/s. Sameta Metal Prop. Pvt. Ltd.

...PETITIONER

Vs.

M/s. Win-Holt India Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 09.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

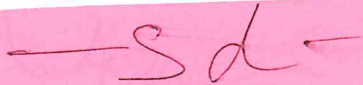
For the Petitioner/Operational-creditor :

For the Respondent/Corporate-debtor :


For the Resolution Professional :Ms. Parnika Jain, Advocate.

ORDER

Heard the submissions made by the counsel for the IRP. The counsel for the IRP has submitted that CoC is not in a position to engage a counsel to make their submissions. Permissions is granted to CoC to file an affidavit through the counsel of IRP regarding the reasons for seeking an early dissolution of the corporate debtor. Post the matter to **06.04.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**